

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA 2905/2018

New Delhi, this the 3rd day of August, 2018

**Hon'ble Sh. K.N. Srivastava, Member (A)
Hon'ble Mr. S.N. Terdal, Member(J)**

Sohan Veer Singh, Age – 27 years, Group-C
S/o Sh. Maha Veer Singh
Vill : Fatehpur, Post – Saidpur
District : Bulandshahar
Uttar Pradesh – 203411

...Applicant

(By Advocate : Mr. Vipin Kumar Yadav)

Versus

Staff Selection Commission
Through its Chairman
Block No. 12, CGO Complex
Lodhi Road
New Delhi – 110009.

...Respondent

ORDER (ORAL)

Hon'ble Sh. K.N. Shrivastava, Member (A)

Heard.

2. Issue notice. Shri Hanu Bhasker, learned counsel, accepts notice on behalf of the respondents.
3. The applicant appeared in the Combined Higher Secondary Level (CHSL) (10+12) Examination, 2016 conducted by Staff Selection Commission (SSC) – respondent organization.
4. The grievance of the applicant is that despite having faired well in the typing test, his candidature has been rejected by the SSC. In this regard, the applicant had

sought information under RTI Act but the same have not been provided on the ground that information sought is not available with CPIO.

5. Attention of the Tribunal has been drawn to the reply received from the respondents (Page 62). Learned counsel for the applicant further submitted that the applicant's Annexure A-7 representation to the respondents submitted on 9.5.2018 has not yet been decided. He further submitted that the applicant would be satisfied at this stage if a time bound direction is given to the respondents to decide the Annexure A-7 representation of the applicant.

6. Having regard to the submissions made by the learned counsel of the applicant and without going to the merits of the case, we dispose of this OA with a direction to the respondents to decide the Annexure A-7 representation of the applicant by way of a reasoned and speaking order within a period of two months.

7. Needless to say that the applicant shall have liberty to take recourse to the available remedy under law, in case he remains dissatisfied with the order to be passed by the respondent on his representation. No costs.

(S.N. Terdal)
Member (J)

(K.N. Shrivastava)
Member (A)

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